

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

\*\*\*

Date of Decision: 15.9.94.

OA 233/94

R.D. SHARMA

... APPLICANT.

vs.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.  
HON'BLE MISS USHA SEN, MEMBER (A).

For the Applicant ... SHRI M.S. GUPTA.

For the Respondents ... SHRI V.S. GURJAR.

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard learned counsel for the parties. The order Annexure A-1 dated 16.4.93 is very specific and the respondents have specifically mentioned therein that the applicant has been found unfit for promotion by the DPC due to his unsatisfactory service records. This indicates that the service record of the applicant is not good and number of adverse remarks may be there. This fact has not been specifically mentioned in the petition itself.

2. The learned counsel for the applicant referred para-13 which shows that the applicant is not participating, which is leading to the pendency of the disciplinary proceedings against him. Paras-10 and 11 have also been referred by the applicant's counsel during the course of dictation and there is nothing on the record by which the view taken by the DPC should be substituted by the Tribunal.

3. The OA stands rejected accordingly, with no order as to costs.

*U.S.S.*  
( USHA SEN )  
MEMBER (A)

*D.L. Mehta*  
D.L. MEHTA  
VICE CHAIRMAN